

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI M.P. VEERENDRA KUMAR) : (a) and (b) Yes, Sir.

(c) and (d) The Company is reported to have been settling P.F. Claims regularly once in a month through its Private Provident Fund Trust.

Addition in Government Accommodation

2253. SHRI I.D. SWAMI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government propose to allow the allottees of B-type Quarters in Delhi to add one more room temporarily or to cover verandahs as the accommodation in the said type is not sufficient;

(b) if so, the details thereof;

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) to (c) There is no proposal to allow the allottees of B-type Quarters in Delhi to add one more room temporarily. However, provision already exist for creation of additional enclosed space by covering verandah on payment of 10% of the cost by the allottee.

Allotment of D.D.A. Flats

2254. SHRI JAI PRAKASH (Hardoi) : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Unallotted DDA flats for the last 15 years in "Dilshad Garden" appearing in the "Dainik Jagran" dated July 25, 1997;

(b) if so, the reaction of the Government thereto;

(c) whether the flats constructed and made ready for allotment in 1990, 1991 and 1992 were allotted in 1997 inspite of their being without electricity and water;

(d) if so, the reasons therefor;

(e) whether the prices of flats of DDA in 1990, 1991 and 1992 were around Rs. 2 lakh while in 1997 the prices were increased to about Rs. 7 lakh;

(f) whether the flats were held up by DDA to earn more money; and

(g) if not, the reasons for not allotting the ready flats and the action taken against the erring officials?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) and (b) Yes, Sir. As reported by the DDA, 100 MIG and 100 LIG houses were taken up for construction by DDA in Dilshad Garden, Block-R, East Delhi, in the year 1981. During currency of the contract, some major defects were observed. The contract was rescinded and the contractor was debarred/black listed for further tendering in DDA.

Disciplinary action has been completed against the following staff:-

- (i) The Executive Engineer concerned has been imposed penalty of compulsory retirement.
- (ii) The Asstt. Engineer concerned expired and hence no action.
- (iii) 2 Junior Engineers were removed from service and penalty of reduction by four stages was made in the pay scale of one JE.

A premier Government institution i.e. CBRI, Roorkee, was approached to examine these houses and suggest suitable rectification measures, which has since been completed. CBRI, Roorkee, has again been approached to re-examine these houses and certify their structural stability before these houses are released for allotment.

(c) Yes, Sir. However, in the absence of MCD water supply interim arrangement has been made through tubewell. However, these can be commissioned only when electricity is provided by Delhi Vidyut Board.

(d) Flats were allotted on the basis of the target dates given by the Delhi Vidyut Board.

(e) Yes, Sir.

(f) No, Sir, the prices of flats are fixed by DDA on the basis of an approved policy on 'No Profit No Loss' basis.

(g) The main reasons for non-allotment of ready flats is the non-availability of basic amenities like water, electricity and sewerage facilities to be provided by the local bodies concerned.

[Translation]

Conversion of Saline Water Into Drinking Water

2255. SHRI SHYAM LAL BANSHIWAL :
SHRI PANKAJ CHOWDHARY :
SHRI ANAND RATNA MAURYA :
SHRIMATI LAKSHMI PANABAKA :

Will the PRIME MINISTER be pleased to state :